

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

14

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2017 AT 10.30 AM


PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/140/2016
NAME OF THE PETITIONER(S) : S. Reha Banu
NAME OF THE RESPONDENT(S) : M/s Green House Promoters P. Ltd & 8 others
UNDER SECTION : 397/398 and 237

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1.	P. R. Vandana for Anandh Kaishnan	Counsel for Respondents 5-9	JHL
2.	ADITYA S ADITYA S FOR P. JAYAPRATOSH	COUNSEL FOR PETITIONER 1st Petitioner 2b & 2c Petitioner	Adi P. Jayaprakash
3.	SHANKAR. T FOR KURSHITA BEGUM	COUNSEL FOR PETITIONER 2	Rf
4.	B. Dhanaraj -	~ ~ R ₁ to R ₄ -	B. Dhanaraj

ORDER

Ms S Reha Banu, petitioner and guardian of minor sons, 2b and 2c alongwith their counsel Shri S Aditya, present. Ms Kurshita Begum, petitioner 2a, alongwith her counsel present. Shri B Dhanaraj, counsel for R1 to R4 and Ms P R Vandana, counsel for R5 to R9 are present. Both the parties filed an agreement of settlement alongwith joint memo of compromise. Both the counsels submitted that the matter has been settled and the terms of settlement has been specified in detail in the agreement. The details of the payments made by way of DDs is also mentioned in the agreement. The DDs were handed over to the parties directly before this Tribunal. The joint memo of compromise alongwith the agreement of settlement is taken on record which forms part of the order. In view of the compromise entered into between the parties, the company petition is closed.


S Vijayaraghavan
Member (Technical)


K Anantha Padmanabha Swamy
Member (Judicial)

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